

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-392 of 2013
in
Appeal No. 295 of 2013 &
I.A. No. 12 of 2014

Dated : 2nd January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tata Motors Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran,
Ms. Swagatika Sahoo
Mr. Kumar Mihir
Mr. Amit Kapur
Mr. Apoorva Misra
Mr. Rohit Venkat for Impleader

Counsel for the Respondent (s): Mr. Ravi Prakash
Mr. Smir Malik
Mr. Atul Nanda for R.2

ORDER

IA-392 of 2013
(Appl. for stay)

We have heard the learned counsel for the parties.

In the facts and circumstances, we deem it appropriate to direct the Respondent not to take any coercive action pending disposal of the Appeal.

With the above observation, the I.A. is disposed of.

I.A. No. 12 of 2014
(Appl. for impleadment)

Issue notice to the Respondents. Dasti service is permitted.

Appeal No. 295 of 2013

In view of the urgency in the matter, we feel that it would be appropriate to fix an early date for final disposal of the matter.

Post the matter for final disposal on **23.01.2014**. In the meantime, pleadings be completed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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